

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
BENCH, CHENNAI

ORIGINAL APPLICATION NO. 8 of 2021

IN THE MATTER OF: -

Meenava thanthai

.... Applicant

Versus

State of Tamilnadu and Ors.

.... Respondent(s)

**REPORT FILED ON BEHALF OF STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT AUTHORITY (SEIAA), RESPONDENT No. 3**



Filed by:  
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**INDEPENDENT REPORT ON BEHALF OF STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY TAMILNADU SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) AS THE ORDER DATED 30<sup>TH</sup> NOVEMBER 2022 IN O.A. NO. 08/2021(SZ)**

M/s. Velammal Education Trust, Madurai District applied to State Level Environment Impact Assessment Authority –Tamil Nadu (SEIAA-TN) on 26.11.2012 for issuance of prior Environmental Clearance for the proposed construction of M/s.Velammal Medical College & Hospital at S.F No 61/1,61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6[P], 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3[P], 73/4A[P], 73/4B, 73/10[P], 73/11[P], 73/12[P], 73/13, 73/14[P], 80/3A, 80/5, 80/7[P], 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29 Anuppanadi village, Madurai South Taluk, Madurai District, Tamil Nadu.

Environmental Clearance was issued vide this office Letter No. SEIAA/TN/F.518/EC/8(a)/143/2012 dated: 17.04.2013 under the provisions of EIA Notification dated 14.09.2006 as amended, with validity of five years from the date of issue of EC, subject to the conditions stated therein for the proposed construction of

- Hospital Main Block- B+G+3 floors - 1 no (No of beds in hospital – 900)
- Institute Block - G+4 floors- 1 no,
- Animal House Building - G floor - 1 no,
- Mortuary Building - G floor- 1 no,
- Work shop- G floor - 1 no,
- Dining & Kitchen Building - G + 3 floors – 2 nos,
- Staff Quarters 3 BHK - Stilt + 7 floors - 1 no,
- Staff Quarters 2 BHK - Stilt + 5 floors - 3 nos,
- Staff Quarters 2 BHK – Stilt + 6 floors - 2 nos,
- Boys Hostel - G + 3 floors - 1 no.

- Boys Hostel - G + 6 floors - 1 no.
- Girls Hostel - G + 4 floors- 1 no.
- Girls Hostel - G + 4 floors - 1 no,
- Library Building - G + 3 floors – 1 no,
- Individual House-G + 1 floors – 3 no,
- Maintenance Office - G + 1 floors – 1 no.

with total plot area of 1,51,605.36 Sq.m and the built up area of 1,43,163.015 Sq.m, parking area of 39,194.13 Sq.m, and green belt area of 28,504.79 Sq.m.

Subsequently, M/s. Velammal Medical College & Hospital, submitted application seeking ToR for preparation EIA report (under violation category) for its expansion activity (post construction) for the increase in built-up area of 1,72,184Sq.m in the Existing Construction of Medical Hospital building at S.F.No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 & 80/20A of Anuppanadi Village, Madurai South Taluk, Madurai District, Tamil Nadu in accordance with the MoEF & CC Notifications dated 14.03.2017 & 08.03.2018 notified for handling violation proposals.

Since, the PP has made the application through the violation window, the Terms of Reference (ToR-under violation category) was granted vide Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020. The ToR consists in 3 parts for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an Environmental laboratory duly notified under the Environment (Protection) Act,

1986, accredited by NABET or a laboratory of council of Scientific and Industrial research Institutions working in the field of Environment.

Subsequently the project proponent submitted the Environment Impact Assessment Report on 28.12.2020 and the sub-committee constituted by the Chairman, State Expert Appraisal Committee, Tamil Nadu (SEAC-TN) inspected the project site on 21.01.2021 and submitted the inspection report to SEAC-TN wherein it was reported among other things, that

- The committee during its visit noted that the Project Proponent had constructed additional floors in the hospital building (G+3 to G+5) constructing additional two floors (with additional built- up area of 27,777.65 Sq.m) deviated from the original plan in Hospital Block without increase in number of beds (permitted- 900 Beds).

The SEAC assed the project based on Ecological damage, remediation plan and natural & community resource augmentation plan prepared and submitted by the NABET consultant on behalf of the proponent and observed that the violation project of expansion of existing hospital construction project at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B,70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C,72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A, 72/11B,72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi village, Madurai South Taluk, Madurai District, Tamil Nadu by M/s. Velammal Medical College & Hospital & Research Institute under violation comes under the “high level ecological damage category”. Hence the Committee recommended the proposal to SEIAA for grant of Environmental Clearance under violation category subject to inter alia the following specific conditions as stated in the MoEF &CC Notifications dated 14.03.2017 & 08.03.2018 notified for handling violation proposals:

1. *As per the MoEF& CC Notification, S.O.1030 (E) dated:08.03.2018, “The project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee*

*for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.*

- 2. Accordingly, the amount prescribed for Ecological remediation (Rs.25.5lakhs), natural resource augmentation (Rs.15lakhs) & community resource augmentation (Rs.20lakhs), totalling Rs.60.50 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.60.50 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.*
- 3. The project proponent shall carryout the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of one year. If not, the bank guarantee will be forfeited to TNPCB without further notice.*
- 4. The amount committed by the Project proponent for CER (Rs.50 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.*

Subsequently the subject was placed in the 452<sup>nd</sup> meeting of the SEIAA held on 09.08.2021 and SEIAA called for the aforesaid particulars sought by SEAC from the proponent. The Proponent vide letter dated 30.09.2021 has furnished the details called for to this office.

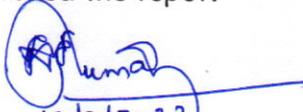
1. The amount prescribed for Ecological remediation (Rs.25.5 lakh), natural resource augmentation (Rs.15.00 lakh) & community resource augmentation (Rs.20.00 lakh), totalling Rs.60.50 Lakhs has been remitted in the form of bank

guarantee to Tamil Nadu Pollution Control Board and has submitted acknowledgement of the same to this office.

2. The amount committed by the Project proponent for CER (Rs.50.00 Lakh) has been remitted in the form of DD to the beneficiary for the activities committed by the proponent and the copy of receipt from the beneficiary has been submitted to this office.

Meanwhile a letter was addressed to the Principal Secretary, Environment, Climate Change & Forest Department, Government of Tamil Nadu, Secretariat, Chennai vide this office Lr.No.SEIAA-TN/F.No.518/Violation/ 2021 dated: 11.10.2021 to take action against the project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 for violation of the EIA Notification, 2006. In this connection, Tamil Nadu Pollution Control Board filed violation case against the Chairman, M/s Vellammal Trust and M/s. Velammal Medical College & Hospital in the Hon'ble Judicial Magistrate No.4 Court, Madurai vide Case No. 2503/2022. The Hon'ble Court in its order dated 30.06.2022 has disposed the case imposing a fine of Rs. 10,000/- on the Chairman, M/s Vellammal Trust and Rs. 10,000/- M/s. Velammal Medical College & Hospital, totalling Rs. 20,000/- under section 19 of the Environment (Protection) Act, 1986.

Meanwhile Hon'ble National Green Tribunal, Southern Zone vide its order dated 30<sup>th</sup> November 2022 in O.A. No. 08/2021(SZ) directed SEIAA- TN to file independent report on the allegations made against the 4<sup>th</sup> respondent, M/s. Velammal Medical College & Hospital. In compliance with the Hon'ble Court order, Expert Member, SEAC TN inspected the project site on 27.01.2023 and furnished the report along with photographs as enclosed in Annexure.

  
13/2/2023  
**K. Kumar**  
**Expert Member**  
**SEAC-TN**



Annexure

**COMPLIANCE REPORT ON THE ENVIRONMENTAL CLEARANCE ISSUED BY THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, TAMILNADU VIDE LETTER No. SEIAA/TN/F.518/EC/ 8(a)/143/2012 dt: 17.04.2013 TO M/s. VELAMMAL EDUCATION TRUST.**

**SPECIFIC CONDITIONS:**

Construction Phase:

S. No	EC Conditions	Present Status of Compliance
1.	“Consent for Establishment” shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up of any construction activity at the site.	Project Proponent has applied for consent from Tamilnadu pollution control board and is yet to be issued.
2.	The entire water requirement during construction phase shall be met from Madurai Corporation as committed.	The entire water requirement during construction has been met From Madurai Corporation as committed.
3.	All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.	The Project Proponent informed that all required sanitary and hygienic measures have been placed before starting construction activities and it has been maintained throughout the construction phase.
4.	A First Aid Room shall be provided in the project site during the entire construction phase of the project.	A First Aid Room has been provided in the project site during the entire construction phase of the project.
5.	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.	Adequate drinking water and sanitary facilities has been provided for construction workers at the site. The waste water and solid wastes generated during the construction phase has been disposed safely.
6.	All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.	All the laborers engaged for construction has been scanned for health and adequately treated before and during their employment in the work at the site.
7.	The solid waste in the form of excavated earth excluding the top soil generated	The solid waste in the form of excavated earth excluding the top

	from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.	soil generated from the construction activity is scientifically utilized for construction of approach roads and peripheral roads, as reported.
8.	All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.	All the top soil excavated during construction activities has been stored and used for horticulture / landscape development within the project site.
9.	Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people.	Disposal of the construction debris during construction phase have not created any adverse effect on the neighboring communities and it has been used for leveling the ground.
10.	Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.	Construction spoils, including bituminous materials and other hazardous materials, have not contaminated in any watercourses. The dump sites for such materials have been secured so that they did not leach into the adjacent land / lake / stream.
11.	Low Sulphur Diesel shall be used for the operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.	Low Sulphur Diesel was used as fuel for the diesel generator sets during construction phase. The air and noise emission are well below the standards as prescribed in the rules under the Environment (Protection) Act 1986 and the Rules framed there on.
12.	Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.	Vehicles hired for bringing construction materials to the site was in good condition and the air and noise emission are below the standards, as prescribed by TNPCB / CPCB. The vehicles were operated only during non-peak hours.

13.	Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase.	Ambient air and noise levels are below the residential standards prescribed by the TNPCB.
14.	Fly- Ash bricks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 as amended.	Fly-Ash bricks were used as building materials in the construction as per the provision of Fly Ash Notification of September, 1999 as amended.
15.	Ready mix concrete of high quality should be used in building construction and necessary cub-tests should be conducted to ascertain their quality.	Ready mix concrete of high quality is used for building construction.
16.	Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.	The Project Proponent has provided storm water collection system.
17.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.	Water demand during construction has been reduced by use of premixed concrete, curing agents.
18.	Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devises / sensor-based control.	Yes Complied.
19.	Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.	Yes Complied.
20.	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.	Roof meets the prescriptive requirement as per energy Conservation Building Code by using appropriate thermal insulation material.
21.	Adequate measures to reduce air and noise pollution during construction shall	Adequate measures have been provided to reduce air and noise pollution during construction.

	be adopted, conforming to norms prescribed by the TNPCB on noise limits.	Conforms to norms prescribed by the TNPCB on noise limits.
22.	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.	Yes Complied by Project Proponent.
23.	The Project proponent is requested to indicate the probable date of commissioning of the project supported with necessary bar charts.	All construction activities have been completed by Project Proponent.
24.	Adequate fire protection equipment's and rescue arrangements should be made as per the prescribed standards.	Adequate fire protection equipment and rescue arrangement have been provided as per the prescribed standard.
25.	Proper approach road for fire-fighting vehicles and for rescue operations in the event of emergency shall be made.	Proper approach road has been provided for fire fighting vehicles and for rescue operations in the event of emergency.
26.	Design of buildings should be in conformity with the Seismic Zone Classifications.	Yes Complied by Project Proponent.
27.	All ECBC norms have to be adopted.	All ECBC norms have been adopted.
28.	The proponent should also ensure to keep necessary road width as per O.M. dated 7.2.12 of MOEF, GOI, New Delhi with respect to high rise buildings.	Project Proponent ensures that the road widths are as per O.M dated 7.2.12 of MOEF, GOI, and New Delhi with respected to high rise buildings.
29.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Personal working in dusty areas has used protective respiratory devices and they have undergone adequate training and information on safety and health aspects. Occupational health surveillance program of the workers has been done periodically to observe any constructions.
30.	Periodical medical examination of the workers engaged in the project shall be	Periodical medical examination of the workers engaged in the project

	<p>carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.</p>	<p>has been carried out. The workers have been provided with personnel protective measures such as masks, gloves, boots etc.</p>
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**Operation Phase:**

S.No.	EC Conditions	Present Status of Compliance
1.	<p>The entire water requirement during operation phase shall be met from Madurai Corporation after getting permission as committed scientifically throughout the period of operation.</p>	<p>The entire water requirement in the operation phase is met from Madurai corporation.</p>
2.	<p>The Proponent as committed shall utilize 100 KLD of treated sewage water green belt development usage and 372 KLD for HVAC purposes throughout the period of operation.</p>	<p>Project Proponent is utilizing 100 KLD of treated sewage water greenbelt development usage and 372 KLD for HVAC purposes. (There is no increase in beds, only changes in built-up area).</p>
3.	<p>The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.</p>	<p>Project Proponent has provided storm water drain at the site and it is maintained so there will not be any choking or causing stagnation. The storm water is properly disposed off in the natural drainage / channels without disrupting the adjacent public.</p>
4.	<p>The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound wall, so as to let out the storm water during rainy season, without stagnation / ponding.</p>	<p>Yes. Complied by Project Proponent.</p>
5.	<p>The proponent shall ensure that rain water collected from the covered roof of the buildings, etc shall be scientifically harvested so as to ensure</p>	<p>Project Proponent provided arrangements to collect rain water from roof top.</p>

	the maximum beneficiation of rain water harvesting.	
6.	Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.	Rain water harvesting for roof run-off and surface run-off has been implemented. Before recharging the surface run-off pre-treatment with screens, settlers, etc. have been provided to remove suspended matters, oil and grease etc.
7.	The Biodegradable solid waste and STP sludge generated from the project activity shall be disposed through Organic waste convertor, non-Biodegradable solid waste from the project activity shall be disposed through authorized vendors and biomedical waste shall be sent to Ramky Energy & Environment Ltd. as committed, and as per the prescribed method of collection and segregation at source etc.	The municipal solid waste generated from the project activity is disposed through corporation and the Project Proponent informed that the installation of Organic Waste Convertor will be completed by the month of March 2023. Non – Biodegradable solid waste from the project activity is disposed through authorized vendors. STP sludge generated from the project activity is used as manure after drying for green belt development within the premises. Bio medical waste is sent to M/s. Ramky Energy & Environments Ltd as committed and as per the prescribed method of collection and segregation at source etc.
8.	The biodegradable municipal solid waste and STP sludge generated shall be treated through organic waste convertor and the manure shall be used as compost for green belt development/ avenue plantation as committed.	The biodegradable municipal solid waste generated from the project activity is disposed through corporation and the Project Proponent informed that the installation of Organic Waste Convertor will be completed by the month of March 2023. STP sludge generated from the project activity is used as manure after drying for green belt development within the premises.
9.	A First Aid Room shall be provided during operation of the project, with	It is a hospital building and the available services are utilised whenever it is required.

	necessary equipment's and life- saving medicines.	
10.	The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2011.	The Plastic wastes are segregated, stored and disposed to authorised recyclers as per the provisions of Plastic Waste (Management & Handling) Rules 2016, as amended.
11.	The acoustic enclosures shall be installed at all noise generating equipment's such as DG sets, air conditioning systems, etc. and the noise level shall be maintained as per MoEF&CC / CPCB / TNPCB guidelines / norms both during day and night time.	The acoustic enclosures have been installed at all noise generating equipment's such as DG sets, air conditioning systems, etc. and the noise level are maintained as per MoEF&CC / CPCB / TNPCB guidelines/norms both during day and night time.
12.	The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot shall be suitably landscaped and covered with vegetation of suitable variety.	The green belt is developed all along the periphery of the project site, on both sides of the internal roads and other places in the project site. The plantation works, survival rates and maintenance are good.
13.	Incremental pollution loads on the ambient air quality, noise and water quality shall be periodically monitored after commissioning of the project.	The Project Proponent monitoring ambient air quality, noise level and agreed to continue also.
14.	Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.	Solar system has been provided by Project Proponent on the roof top of the building.
15.	Traffic congestion near the entry and exit points from the roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.	Traffic congestion near the entry and exit points from the roads adjoining the site has been avoided by PP. Parking is fully internalized and no public space has been utilized by Project Proponent.

16.	A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc. and submitted to the SEIAA in three months' time.	The energy conservation measures are carried out as per the norms prescribed by the Bureau of Energy Efficiency.
17.	The Proponent shall install two STP units of bar screen chamber, collection tank, Aeration tank, clarifier, Pressure sand filter, Activated carbon filter, UV & UF systems, treated water tank, sludge drying beds and filter water tank as committed (Capacity of 400 KLD & 100 KLD) with laundry waste treatment set up units of collection tank, Neutralization tank and Flocculator and Biomedical waste treatment set up of collection tank, Disinfection tank and Flocculator and operated continuously to achieve the standards prescribed by the Tamil Nadu Pollution Control Board.	Project Proponent have installed two STP units of bar screen chamber, collection tank, Aeration tank, Clarifier, Pressure sand filter, Activated carbon filter, UV & UF systems, treated water tank, sludge drying beds and filter water tank as committed (Capacity of 400 KLD & 100 KLD) with laundry waste treatment set up units of collection tank, neutralization tank and flocculator and BMW treatment set up of collection tank, disinfection tank and flocculator are operated continuously to achieve the standards prescribed by the TNPC Board.
18.	It is the sole responsibility of the proponent to utilize 372 KLD of treated sewage for HVAC purposes and biomedical waste shall be sent to Ramky Energy & Environment Ltd throughout the period of operation as committed.	Project Proponent is utilizing 372 KLD of treated sewage for HVAC purposes and biomedical waste has been sent to M/s. Ramky Energy & Environment Ltd throughout the operation as committed.
19.	It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.	Project Proponent informed that the sewage is treated and the treated water is disposed for green belt development / avenue plantation and it is not polluting the soil / ground water / adjacent canals / lakes / ponds, etc.
20.	No construction activity of any kind shall be taken up in the OSR area. Consent of the local body concerned	No construction activity had been taken up in the OSR area.

	should be obtained for using the secondary treated sewage in the OSR area.	
21.	Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed of through registered recyclers.	Spent oil from D.G sets are stored in HDPE drums in an isolated covered facility, stored and disposed through authorised recyclers.
22.	The e-waste generated should be collected and disposed to a nearby authorized e-waste center as per e waste (Management & Handling), Rules 2011.	The e-waste generated are collected and disposed to a nearby authorized e-waste Centre as per E-waste (Management & Handling) Rules 2016, as amended.
23.	To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level which the bins shall be transferred to the solid waste disposal area identified within the facility.	The Project Proponent informed that this is a hospital and providing chute is difficult. The solid wastes are collected by using bins with top lid from all areas. Then it is sent to collection areas for further disposal.
24.	A terrace garden (40% of roof top area) over a possible larger space shall be developed and maintained continuously by the proponent.	The Project Proponent has provided solar system in the roof top. Hence PP provided more plants and trees inside our premises.

**General Conditions:**

S.No.	EC Conditions	Present Status of Compliance
1.	It is mandatory for the Project proponent to furnish to the SEIAA, half yearly compliance report in Hard and Soft copies on 1 <sup>st</sup> June and 1 <sup>st</sup> December of each calendar year in respect of the conditions stipulated in the prior Environmental Clearance.	Project Proponent informed that half yearly report sent to SEIAA.

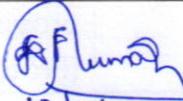
2.	In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained.	The Project Proponent has applied for Environmental Clearance for the added area.
3.	A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation/ municipalities/ executive officers of town panchayat / Block development officers of panchayat union whichever is applicable and the Local NGO, if any, from whom suggestions /representations, if any, have been received while processing the proposal. The clearance letter shall also be put on the website of the Proponent.	Copy of Environmental Clearance letter was sent to the commissioner of corporation. The clearance letter was uploaded on their website.
4.	The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of EC conditions are found and to take action, including revoking of this Environmental Clearance as the case may be.	Project Proponent agreed to comply.
5.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.	Project Proponent obtained Fire & Safety License and Agreement with corporation for supply of water.
6.	The project authorities should advertise with basic details at least in two local newspaper widely	Project Proponent advertised in local newspaper.

	<p>circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN and a copy of the same should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Bangalore.</p>	
7.	<p>Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it is found that Construction of the project has been started without obtaining Environmental Clearance, and for any other action resulting in violation of any condition stipulated in the Environmental Clearance.</p>	Project Proponent accepts it.
8.	<p>The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Bengaluru, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.</p>	Project Proponent Complied.

9.	A separate environmental management cell with suitable qualifies personnel should be set up under control of a senior executive, who will report directly to the head of the control organisation.	Project Proponent provided separate Environmental Management Cell.
10.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.	Project Proponent informed that an amount of Rs. 120 lakh was earmarked for Environmental Management activities and spent (Capital Cost). An amount Rs. 40 lakh is allocated for recurring expenditure.
11.	The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.	Project Proponent has extended full co-operation to the officer of the regional office.
12.	The project proponent shall submit six - monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board.	Six monthly reports sent to the respective Zonal Office of central Pollution Control Board, SEIAA, TN and State Pollution Control Board by Project Proponent.
13.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution	Project Proponent informed that environmental statement for each financial year was submitted.

	Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.	
14.	The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.	Project Proponent accepts it.
15.	This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.	Project Proponent accepts it.
16.	The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.	Project Proponent accepts it.
17.	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	Project Proponent accepts it.
18.	Failure to comply with any of the conditions mentioned above may	PP accepts it.

	result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	
19.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments ,draft Minor Mineral Conservation & Development Rules , 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules ,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble Natural Green Tribunal relating to the subject matter.	Project Proponent Complied.
20.	Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Project Proponent accepts it.

  
 13/2/2023  
**K. Kumar**  
**Expert Member**  
**SEAC-TN**

Photographs taken during Inspection  
Bio Medical Waste Collection area



ETP

